

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 10
Contempt Petition No.01 of 2020 in
CP (IB) No.90/BB/2017

IN THE MATTER OF:

M/s. Ajay Gopaldas Samat (HUF) & Anr. ... Petitioners
Vs.
M/s. Maxworth Realty India Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 03.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri G. Sudarshan, Adv.
For the Applicant/
Erstwhile RP : Adv. Abhishek Anand and Ishaan Dhingra
For the Respondent : Ms. Ayusshi Agarwal, Adv.

ORDER

Contempt Petition No.01 of 2020:

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel appearing for the Applicant/erstwhile RP accompanying with a Police Constable from the Jurisdictional Police Station, has stated that the Directors of the Corporate Debtor are absconding and therefore they are unable to locate the Directors physically. Ld. Counsel appearing for the Respondent-Directors has stated that she got to know the information from the Jurisdictional Police Station and that they are not aware of the contempt proceedings and therefore seeks time to comply with the Orders passed by this Tribunal and to file reply to the Contempt Petition.

3. Ld. Counsel for the Respondent gave an undertaking that they will be making compliance with respect to erstwhile RP's fees within 30 days. She is directed to file an Affidavit within a period of one week thereafter for effecting the same after duly serving the copy on the Petitioner.
4. List the matter 'for reporting the compliance' on **24.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)